

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 101
TA (Co. Act.)- 23(PB)/2024

IN THE MATTER OF:

Mohit Baluja

.... Petitioner/Applicant

Vs.

Infigon Ventures Pvt. Ltd.

.... Respondent

Order under Rule 16(d) of NCLT, 2016.

Order delivered on 05.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Ashish Choudhury, Adv. Akash Agarwal

For the Respondent : Adv. Sidhartha Sharma, Adv. Arjun Asthana, Adv. Shalini Sati Prasad, Adv. Shalini Basu

ORDER

Mr. Ashish Choudhury, Ld. Counsel for the Applicant appears physically.

Notice of this application be issued to the Respondent(s)/Non-applicant(s).

Ms. Shalini Basu, Ld. Counsel for the Respondent appears through VC and accepts notice on behalf of the Respondent. She seeks time to file the Vakalatnama and also to file the reply before the next date of hearing.

At her request, list the matter **on 12.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT